

Sonu Vs. Manoj Jindal & Ors.
P.S. : Sarai Rohilla

29.07.2020

Through video conferencing

Present: Counsel for the applicant.

Heard perused the complaint.

**Let the status report be called from the SHO PS Sarai Rohilla
for 13.08.2020.**



(CHANDER MOHAN)

**MM-04 (CENTRAL),
DELHI 29.07.2020**

FIR No.

State Vs.

**FIR No.044491/2020
P.S. : Sarai Rohilla
U/s 379 IPC**

29.07.2020

Through video conferencing

Application for cancellation of superdari of vehicle no.DL6SAZ-7569.

Present: Counsel for the applicant.

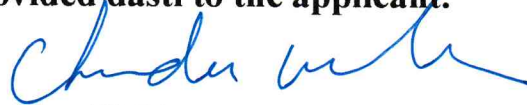
It is submitted by the applicant that he is the rightful owner of the aforesaid vehicle and same has been got released on superdari by the court on 26.02.2020. He further submits that due to financial problem he want to sell the aforesaid vehicle and prays the court to allow him to sell the vehicle and cancel the superdari.

Heard perused the application.

In view of the submissions made by the applicant the superdari of the vehicle stands cancelled and the applicant is at liberty to sell the vehicle.

Application stands disposed of accordingly.

Copy of order be provided dasti to the applicant.



(CHANDER MOHAN)

**MM-04 (CENTRAL),
DELHI 29.07.2020**